

**Houses constructed by HUDCO in
Himachal Pradesh**

1324 SHRI D.D. KHANDRIA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of houses constructed by HUDCO and other agencies for providing accommodation in rural areas in Himachal Pradesh during in the last three years;

(b) whether any other housing scheme apart from "Antyodaya" and "Indira Awas Yojana" for Scheduled Castes and Scheduled Tribes in rural areas in Under consideration of the Union Government; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) HUDCO is not directly involved in the construction of houses in rural areas. However, it provided loan assistance to public housing agencies and other eligible institutions for the construction and upgradation of houses for different sections of rural population, with particular emphasis on the needs of the landless poor. During 1988-89, HUDCO sanctioned loans for construction of 11190 dwelling units in the rural areas of Himachal Pradesh. During 1989-90 to 1991-92, no rural housing schemes has been received by HUDCO from Himachal Pradesh Under the Central Scheme of Indira Awas Yojana, for Scheduled Castes/Scheduled Tribes and Freed bonded labour below poverty line, 1307 houses were reported to be constructed in Himachal Pradesh during 1988-89 to 1990-91.

(b) and (c). Govt. has formulated a Rural Housing Scheme in the 8th Five Year Plan for providing starter houses with a covered area of 20 sq. meters for the people below poverty line in rural areas. The details are yet to be finalised.

Gadgil Formula

1325. SHRI J. CHOKKA RAO:
SHRI RAM LAKHAN SINGH
YADAV:
SHRI BARE LAL JATAV:

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the committee to review the Gadgil formula has submitted its report;

(b) if so, the recommendations made by the Committee; and

(c) the steps taken/proposed to be taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H.R. BHARDWAJ): (a) to (c). Yes, Sir. Recommendations of the Committee were considered by the N.D.C. in its meeting held on 23rd and 24th of December, 1991 and the formula was approved as indicated below:

I. From the total Central assistance, setting apart the funds required for externally-aided-schemes, as is now being done;

II. Providing from the balance, reasonable amounts for Special Area Programmes, viz.,

(a) Hill Areas;

(b) Tribal Areas;

(c) Border areas; and

(d) N.E.C.;

III. Keeping from the balance 30% for the ten Special Category States; and

IV. Allocating the balance among the fifteen non-special category States as per the following criteria: